

IN THE NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD
COURT - 2

ITEM No.201
C.P. (IB)/104(AHM)2024

Proceedings under Section 7 IBC

IN THE MATTER OF:

Edelweiss Asset Reconstruction Company Limited
V/s
Takshashila Heights Private Limited

.....**Applicant**

.....**Respondent**

Order delivered on: 10/05/2024

Coram:

Mrs. Chitra Hankare, Hon'ble Member(J)
Dr. Velamur G Venkata Chalapathy, Hon'ble Member(T)

PRESENT:

For the Applicant : Mr. Dhanesh Desai, Adv. for Mr. Sandeep Singhi, Adv.
For the Respondent : Mr. Kiran Shah, FCA a.w Mr. Dhruvit Shah, Adv.

ORDER

Ld. FCA for the respondent submitted that they have filed reply yesterday. Ld. Counsel for the applicant submitted that he has not received the copy of reply. Ld. FCA for the respondent is directed to serve copy of reply upon applicant. Ld. Counsel for the applicant seeks time to file rejoinder. Rejoinder, if any, to be filed within one-week.

List for further consideration on 04.06.2024.

-Sd-

DR. V. G. VENKATA CHALAPATHY
MEMBER (TECHNICAL)

-Sd-

CHITRA HANKARE
MEMBER (JUDICIAL)